

(ii) Notification G.S.R. No. 898, dated the 27th May, 1971, publishing the Indian Administrative Service (Pay) Ninth Amendment Rules, 1971.

[Placed in Library. See No. LT-609/71 for (i) and (ii)]

(iii) Notification G.S.R. No. 946, dated the 29th May, 1971, publishing the Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1971.

(iv) Notification G.S.R. No. 948, dated the 2nd June, 1971, publishing the Tenth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954.

[Placed in Library. See No. LT-696/71 for (iii) and (iv)]

(v) Notification G.S.R. No. 949, dated the 3rd June, 1971, publishing the Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1971.

(vi) Notification G.S.R. No. 980, dated the 26th June, 1971, publishing the Indian Administrative Service (Recruitment) Third Amendment Rules, 1971.

(vii) Notification G.S.R. No. 981, dated the 26th June, 1971, publishing the Indian Police Service (Recruitment) Third Amendment Rules, 1971.

(viii) Notification G.S.R. No. 982, dated the 26th June, 1971, publishing the Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers, (Appointment by Competitive Examination) Regulations, 1971.

(ix) Notification G.S.R. No. 983, dated the 26th June, 1971, publishing the Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Regulations 1971. [Placed in Library. See No. LT-654/71 for (v) to (ix)]

THE BOMBAY CINEMA (GUJARAT FIRST AMENDMENT, RULES, 1971

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, सूचना और प्रसारण मंत्रालय में राज्य मंत्री (SHRIMATI NANDINI SATPATHY) : Sir, I beg to lay on the Table a copy of the Gujarat Government Notification No. GH/G/63/BCR/ 3270-7291-A, dated the 1st May, 1971, (in English and Hindi,) publishing the Bombay Cinema (Gujarat First Amendment) Rules, 1971, under sub-section (5) of section 9 of the Bombay Cinemas (Regulation) Act, 1953, read with clause (c) (v) of the Proclamation dated the 13th May, 1971 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-699/71]

THE MYSORE CINEMAS (REGULATION) RULES, 1971

SHRIMATI NANDINI SATPATHY: Sir, I also lay on the Table a copy of the Mysore Government Notification G.S.R. No. 72, dated the 6th March, 1971, publishing the Mysore Cinemas (Regulation) Rules, 1971, under section 22 of the Mysore Cinemas (Regulation) Act, 1964, read with clause (c) (iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore, together with statements giving reasons for the delay in laying the Notification on the Table and also for not laying simultaneously the Hindi Version thereof. [Placed in Library. See No. LT-700/71]

I. NOTIFICATION OF THE MINISTRY OF HOME AFFAIRS

II. THE MYSORE FIRE FORCE (MAINTENANCE OF DISCIPLINE AND REMOVAL FROM SERVICE) RULES, 1971 AND RELATED PAPER

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS, गृह मंत्रालय में उपमंत्री SHRI F. H. MOHSIN): Sir, I beg to lay on the Table:—

(a) A copy of the Ministry of Home Affairs Notification dated the 20th May,

1971 (in Hindi), publishing a corrigendum to Government Notification S.O. No. 1304 (in Hindi), dated the 28th March, 1969. (Placed in Library. See No. LT-655/71]

(b) A copy of the Mysore Government Notification No. HD 85 SFB 65, dated the 11th June, 1971, publishing the Mysore Fire Force (Maintenance of Discipline and Removal from Service) Rules, 1971, under sub-section (3) of section 39 of the Mysore Fire Force Act, 1964, read with clause (c) (iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation the State of Mysore together with an explanatory note giving reasons for not laying simultaneously the Hindi Version of the Notification. [Placed in Library. See No. LT-697/71]

NOTIFICATION UNDER THE DELHI LAND REFORMS ACT, 1954

SHRI F.H. MOHSIN : Sir, I also lay on the Table a copy of Notification No. 11/LRC (R)/1970, dated the 4th July, 1970, under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954, issued by the Delhi Administration, together with a statement (in English and Hindi) giving reasons for the delay in laying the Notification and also for not laying simultaneously the Hindi Version thereof. [Placed in Library. See No. LT-336/71]

i. ANNUAL ACCOUNTS (1969-70) OF THE COFFEE BOARD, BANGALORE AND RELATED PAPERS,

ii. ANNUAL ACCOUNTS (1969-70) OF THE RUBBER BOARD, KOTTAYAM AND RELATED PAPERS.

iii. ANNUAL ACCOUNTS (1969-70) OF THE TEXTILES COMMITTEE AND RELATED PAPERS.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE/ **विदेश व्यापार मंत्रालय में उपमंत्री** (SHRI A. C. GEORGE): Sir, I beg to lay on the Table

a copy each of the following papers (in English and Hindi):

(a) Annual Accounts of the Coffee Board, Bangalore, for the year 1969-70, together with the Audit Report on the Accounts. [Placed in Library. See No. LT-659/71]

(b) Annual Accounts of the Rubber Board, Kottayam, for the year 1969-70, together with the Audit Report on the Accounts. [Placed in Library. See No. LT-704/71]

(c) Annual Accounts of the Textiles Committee for the year 1969-70, together with the Audit Report on the Accounts under sub-section (4) of section 13 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-703/71]

THE AIR CORPORATIONS (AMENDMENT) BILL, 1971

THE MINISTER OF TOURISM AND CIVIL AVIATION/ **कृष्णमूर्ति** (DR. KARAN SINGH) : Sir, I beg to move for leave to introduce a Bill further to amend the Air Corporations Act, 1953.

The question was put and the motion was adopted.

DR. KARAN SINGH : Sir, I introduce the Bill.

MESSAGE FROM THE LOK SABHA

THE APPROPRIATION (No. 2) BILL, 1971

SECRETARY : Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha :

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha I am directed to enclose herewith the Appropriation (No. 2) Bill, 1971, as